

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

M.A./O.A./T.A./ 767 / 1988

Abdul. Latif. V.

**Applicant(s)**

## Versus

R.A.Mishra Adv. for the petitioners.

## Union of India 1950

Respondent(s)

M.S. Shende Adv. for the respondents.

| SR.NO. | DATE     | ORDERS        |
|--------|----------|---------------|
|        | 16/12/18 | (Copy stored) |

CCRAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

Hon'ble Mr. P.M. Joshi .. Judicial Member

16.12.1988

Heard learned advocates Mr. R.A. Mishra and Mr. N.S. Shevde for the petitioner and respondents respectively. Admittedly there is no order of reversion and there is only apprehension of the petitioner for that materialising by an order of reversion. Learned advocate for the petitioner contends that the petitioner was given promotion on ad hoc basis on the refusal of his seniors and now he should not be reverted and his seniors should not be given promotion as they were rendered ineligible for promotion, before the expiry of one year as required under Rules. This is a contention which no doubt the respondent will bear in mind. At this stage, we are not persuaded that there is any ground made out for a reasonable basis for apprehension. The application, therefore rejected summarily.

  
( P H Trivedi )  
Vice Chairman

  
( P M Joshi )  
Judicial Member

\*Mogera